

32

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.288/97

DATE OF ORDER : 13-3-1997.

Between :-

Smt.D.Vijayapushpa Leela

... Applicant

And

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
2. The General Manager,
Telecommunications, Vijayawada.

... Respondents

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Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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...2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri V.Venkateshwar Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the Respondents.

2. The applicant in this O.A. is the widow of one late ^{Shri} Venkateshwar Rao. It is stated that Late Venkateshwar Rao was a Physically Handicapped person and he was taken as a Casual Public Telephone Attendant at Central Telegraph Office, ^{P.H. Comd} Vijayawada. The Public Telephone Attendants filed number of original applications on the file of this Bench for absorbing them as a regular Telephone Attendant, from the date of their engagement as a Casual Telephone Attendant. It is stated that the Husband of the applicant had also filed O.A.1035/90 on the ^{Mrs} file of this Bench. ~~That~~ O.A. was disposed of by the order dt.26-9-91 (Annexure a-IV to the OA) wherein it was held by this Tribunal that the services of the Casual Telephone Attendants should be regularised from the date of their engagement. Subsequently also the above direction was not implemented. Then a spate of contempt petitions were filed. Finally it was crystallised by order dt.1-2-95 (Annexure A-5 to the OA) that the earlier order in the batch of original applications dt.26-9-91 should be complied with fully. In the meantime the applicant's husband had died on 20-12-94. The present application is filed for granting compassionate ground appointment to the applicant herein with consequential benefits as her husband was to be regularised in view of the judgement stated as above.

.....3.

3. The date of death of the husband of the applicant is stated as 20-12-94 in the representation dt.23-5-96 addressed to Respondent No.1. However, the death certificate shows that the date of death as 20-11-1993. The applicant may reconcile the date of death of her husband suitable and advice the respondents accordingly.

4. If the husband of the applicant ~~had~~ ^{has} complied with the necessary directions as given in the O.A. order, ^{etc} the compassionate ground appointment should be considered in accordance with the relevant rules irrespective of the fact that the husband of the applicant died earlier to regularisation. We are of the opinion that ~~the~~ this O.A. may be disposed of by directing the respondent No.1 to dispose of her representation keeping in view the above observations.

5. Accordingly the Respondent No.1 is directed to dispose of the representation dt.23-5-96 (Annexure A-II to the O.A.) of the applicant herein in accordance with the rules and keeping in view the observations as above provided the husband of the applicant had complied with the requirements as stipulated in the earlier OAs expeditiously.

6. No order as to costs.

(B.S.JAI PARAMESHWAR)
Member (J)

13/3/97

(R.RANGARAJAN)
Member (A)

Amby
D-R (J) Tu-3-97

Dated: 13th March, 1997.
Dictated in Open Court.

..4..

Copy to :

1. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
2. The General Manager, Telecommunications, Vijayawada.
3. One copy to Mr.V.Venkateswara Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

2/4/97

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TYPED BY

CHECKED BY

CMP. RED. BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWARI: R.
M(J)

DATED:

13/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 288/97 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

